

CENTRAL ADMINISTRATIVE TRIBUNAL, ERNAKULAM BENCH

O.A.No.22/96

Friday, this the 5th day of January, 1996.

CORAM:

HON'BLE MR JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN

PP Attakoya,
Information Assistant-cum-Photographer,
Chetlat, Lakshadweep. - Applicant

By Advocate Mr Thampan Thomas.

Vs.

1. The Administrator,
Union Territory of Lakshadweep,
Kavaratti.
2. The Director,
Directorate of Information and
Publicity, Union Territory of
Lakshadweep, Kavaratti.
3. The Secretary,
Information and Publicity,
Union Territory of Lakshadweep,
Kavaratti. - Respondents

By Advocate Mr MVS Namoothiriy

The application having been heard on 5.1.96 the Tribunal
on the same day delivered the following:

O R D E R

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN

Applicant challenges A8 order of transfer on the ground
that it is violative of the guidelines governing transfers. The
guidelines are not enforceable and as rightly pointed out by
counsel for respondents, Courts/Tribunals cannot sit in judgement

over the merits of an order of transfer (State of Madhya Pradesh Vs. SS Kourav and others, AIR 1995 SC 1056).

2. Applicant has represented against the transfer before third respondent by A9. Standing counsel submits that third respondent will dispose of A9 within three weeks from today. We record the submission. Till orders are passed on A9, the impugned order will be held in abeyance.

3. Subject to this, the application is disposed of.
No costs.

Dated, the 5th day of January, 1996.


CHETTUR SANKARAN NAIR(J)
VICE CHAIRMAN

trs/5196

List of Annexures

1. Annexure-A8: A true copy of order F.No.9/1/92-I&P(1) dated 18.12.1995 issued by the 3rd respondent.
2. Annexure-A9: A true copy of representation dated 22.12.1995 submitted by the applicant before the 3rd respondent.